

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Company Appeal (Insolvency) (AT) No. 1033 of 2020

In the matter of:

Prasun Kumar & Ors.

....Appellants

Vs.

**EMM VEE Infrastructures (India) Pvt. Ltd.
(Through its IRP Manish Agarwal)**

....Respondent

Present

For Appellants: Mr. Piyush Singh, Mr. Aditya Parolia and Mr. Prateek Vats, Advocates.

For Respondent: Mr. Abhishek Anand, for IRP.

**ORDER
(Virtual Mode)**

04.03.2021: It is submitted by the Learned Counsel for the Appellant that they have filed his 'Rejoinder' and Written Submissions vide Diary No. 25768 dated 01.03.2021.

Learned Counsel for the Respondent prays one day' time to file Written Submissions and he is directed to file it by Monday i.e. on 08.03.2021.

Office of the Registry is directed to trace out the 'Rejoinder' and 'Written Submissions' filed on behalf of the Learned Counsel for the Appellant, place it on record.

List this case on **19th March, 2021.**

Interim direction to continue till next date.

**[Justice Anant Bijay Singh]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

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